

SHRI SURENDRANATH DWIVEDY: That, the Leader of the House and the Speaker have to decide. We have nothing to say.

MR. DEPUTY-SPEAKER: With this reservation they agree. Is that all right, or, is there any other resolution ?

SHRI GOVINDA MENON: On a Saturday we will accept.

SHRI P. RAMAMURTI: Have the Government lost all confidence that this request will not be considered by the Speaker ? Why is there so much higgling?

MR. DEPUTY-SPEAKER: It is not that. It is a question of the pressure on time. I will take it that with this assurance, and reservation,.....

श्री मधु लिमये : उपाध्यक्ष महोदय, कम्पनी डोनेशन के बारे में दो बार वचन दिया गया लेकिन फिर भी वह नहीं किया ।

AN HON. MEMBER: What is the assurance ?

SHRI SURENDRANATH DWIVEDY: There is no reservation.

SHRI NATH PAI (Rajapur): There should be a categorical assurance.

SHRI GOVINDA MENON: I want to bring my motion. (*Interruption*)

MR. DEPUTY-SPEAKER: Your motion will come after the adoption of the report. Your motion is independent. When we take the Bill, that will come. Now, we are on the adoption of the report, and for that, there is an amendment.

SHRI THIRUMALA RAO: We want to know on what we are voting. Is there a proposal to send the Bill to the Select Committee or not ?

SHRI P. VENKATASUBBAIAH: I want to move an amendment to Shri Madhu Limaye's amendment, namely, that this matter be referred to the Business Advisory Committee...(*Interruption*)

SHRI MADHU LIMAYE: It is out of order.

SHRI P. VENKATASUBBAIAH: With the clarification made by the Government, (*Interruption*)

MR. DEPUTY-SPEAKER: I will put the motion to the vote; that is, the amendment of Shri Madhu Limaye. The question is :

That in the motion, *add* at the end—

“with the modification that further debate on the Constitution (Amendment) Bill, 1967, by Shri Nath Pai, as reported by Joint Committee, be adjourned and the Bill be taken up on a day or days allotted for the transaction of Government Business as the Speaker may, in consultation with the leader of the House, decide. The House further resolves that if any Rules need to be suspended to enable resumption of the discussion on the aforesaid Bill, the House shall proceed to do so before such resumption.” (1)

The Motion was adopted.

MR. DEPUTY-SPEAKER: I shall now put the motion as amended :

“That this House do agree with the Forty-third Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 20th February, 1968, as amended.”

The motion was adopted.

16.05 hrs.

INDIAN PENAL CODE (AMENDMENT) BILL*

(*Insection of new section 121 B*)

SHRI KANWAR LAL GUPTA (Delhi Sadar): I beg to move for leave to introduce a Bill further to amend the Indian Penal Code, 1860.

MR. DEPUTY-SPEAKER: The question is :

*Published in Gazette of India Extraordinary, Part II, Section 2, dated 21-2-69.

[Mr. Deputy-Speaker]

"That leave be granted to introduce a Bill further to amend the Indian Penal Code, 1860."

The motion was adopted.

SHRI KANWAR LAL GUPTA : I introduce the Bill.

CONSTITUTION (AMENDMENT)
BILL*

(Substitution of Section 43)

SHRI KANWAR LAL GUPTA (Delhi Sadar) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI KANWAR LAL GUPTA: I introduce the Bill.

CONSTITUTION (AMENDMENT)
BILL*

(Amendment of articles 75 and 164)

SHRI KANWAR LAL GUPTA (Delhi Sadar) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India.

The motion was adopted.

SHRI KANWAR LAL GUPTA : I introduce the Bill.

INCOME-TAX (AMENDMENT) BILL*

(Amendment of section 80 C)

SHRI S. S. KOTHARI (Mandsaur) : I beg to move for leave to introduce a Bill further to amend the Income-tax Act, 1961.

MR. DEPUTY-SPEAKER: The question is :

"That leave be granted to introduce a Bill further amend to Income-tax Act, 1961."

The motion was adopted.

SHRI S. S. KOTHARI : I introduce the Bill.

PUBLIC UNDERTAKINGS (COMPULSORY APPROVAL OF AGREEMENTS)
BILL *

SHRI S. S. KOTHARI : (Mandsaur) : I beg to move for leave to introduce a Bill to provide for compulsory scrutiny and approval by a Central Authority of agreements entered into by public undertakings and matters connected therewith or incidental thereto.

MR. DEPUTY-SPEAKER: The question is :

"That leave be granted to introduce a Bill to provide for compulsory scrutiny and approval by a Central Authority of agreements entered into by public undertakings and matters connected therewith or incidental thereto."

The motion was adopted.

SHRI S. S. KOTHARI: I introduce the Bill.

GOLD (CONTROL) AMENDMENT
BILL*

(Amendment of sections 16, 27, etc.)

SHRI B. K. DASCHOWDHURY (Cooch-Bihar) : I beg to move for leave